

MR. SPEAKER: Papers to be laid.
(Interruptions)**

MR. SPEAKER: I have not allowed anybody. Don't record anything.
(Interruptions)**

MR. SPEAKER: Nothing is being recorded.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I rise on a point of order.

MR. SPEAKER: What is your point of order.

SHRI JYOTIRMOY BOSU: Sir, under Rule 332, I rise on a point of order. You had made an observation yesterday. 'In fact, the Leader of the Opposition came to me and wanted the permission to make a statement'.

MR. SPEAKER: That subject is not here. You cannot raise a point of order unless the subject is before the House.

SHRI JYOTIRMOY BOSU: Under Rule 332, it makes it mandatory upon you to comply which says. . .

MR. SPEAKER: That is not the point of order. You have not given any notice for raising the point of order or anything of that sort.

(Interruptions)**

MR. SPEAKER: Nothing will be recorded.

12.01 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND AUDITED ACCOUNTS
OF CHILDREN'S FILM SOCIETY, BOMBAY
FOR 1977-78

THE MINISTER OF INFORMATION
AND BROADCASTING (SHRI L. K.
ADVANI): I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) on the activities of the Children's Film Society, Bombay for the year 1977-78.

(2) A copy of the Audited Accounts (Hindi and English versions) of the Children's Film Society, Bombay for the year 1977-78.

[Placed in Library. See No. LT-4024/79].

NOTIFICATIONS UNDER SUPREME COURT
JUDGES (CONDITIONS OF SERVICE) ACT,
1958, HIGH COURT JUDGES (CONDITIONS
OF SERVICE) ACT, 1954 AND A STATEMENT
FOR NOT LAYING THE NOTIFICATIONS IN
TIME

THE MINISTER OF LAW, JUSTICE
AND COMPANY AFFAIRS (SHRI
SHANTI BHUSHAN): I beg to lay on
the Table—

(1) A copy of the Supreme Court
Judges (Travelling Allowance)
Amendment Rules, 1978 (Hindi and
English versions) published in Notifi-
cation No. G.S.R. 990 in Gazette of
India dated the 12th August, 1978,
under sub-section (3) of section 24
of the Supreme Court Judges (Condi-
tions of Service) Act, 1958.
[Placed in Library. See No. LT-
4025/79].

(2) A copy of the High Court
Judges (Travelling Allowance)
Amendment Rules, 1978 (Hindi and
English versions) published in Notifi-
cation No. G.S.R. 991 in Gazette of
India dated the 12th August, 1978,
under sub-section (3) of section 24 of
the High Court Judges (Conditions
of Service) Act, 1954.

(3) A statement (Hindi and English
versions) showing reasons for delay
in laying the Notifications mentioned
at (1) and (3) above.

[Placed in Library. See No. LT-
4020/79].

**Not recorded.